

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP (CAA) No.57/NCLT/AHM/2018 in
CA (CAA) No.97/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2018**

Name of the Company: National Multi-Commodity Exchange of India Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013
(Speaking to Minutes)

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MAHESH C. GUPTA	PCS	ORIGINAL Petitioner (NMCE)	Mahesh Gupta
2.	Dharmista Raval	Advocate	Petitioner	Dharmista Raval
	Saurabh Soparkar	Sr. Advocate	Petitioner	Saurabh Soparkar
	Mr. Yuvraj Thakore	Advocate	Petitioner	Y. Thakore
3.	HITESH BUCH	PCS	Objector	Hitesh Buch

ORDER

Sr. Advocate Mr. Saurabh Soparkar along with Advocate Mr. Yuvraj Thakore is present for the Petitioner. PCS Mr. Mahesh Gupta is present for the Original Petitioner (NMCE). Advocate Mrs. Dharmista Raval is present for the Petitioner. PCS Mr. Hitesh Buch is present for the Objector.

The instant speaking to minutes is filed by the Learned PCS appearing on behalf of the objector in CP(CAA) 57/2018, wherein, it is stated that in paragraph no. 5, line no. 9 the "NOI" may be replaced with "Petitioner" which has occurred due to typographical error.

The Ld. Lawyer appearing on behalf of the petitioner is present and has no objection to that effect.



Heard both sides, seen the record, it is found that there is a typographical error, hence, the "NOI" in paragraph no. 5, line no. 9 of the order dated 20.08.2018 be read as "Petitioner".

The speaking to minutes, hence, partly allowed.

Manor

MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 31st day of August, 2018

epd

HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL